

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI
COURT NO. IV**

APPEAL NO. C/127/2011

(Arising out of Order-in-Appeal No. 424 (GR.II C & D)/2010(JNCH)/
IMP-390 dated 21.12.2010 passed by the Commissioner of Customs
(Appeals), Mumbai-II.)

M/s Oyster Bath Concepts Pvt. Ltd.

Appellant

Vs.

**Commissioner of Customs
(Import), Nhavasheva**

Respondent

Appearance:

None

Shri B. Kumar, Assistant Commissioner (AR)

for Appellant

for Respondent

CORAM:

**HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)
HON'BLE SHRI SANJIV SRIVASTAVA, MEMBR (TECHNICAL)**

Date of Hearing: 01.11.2018

Date of Decision: 01.11.2018

ORDER NO. A/88164/2018

Per: Ajay Sharma

None appeared for the Appellant.

2. The matter has been listed so many times earlier, but none appeared for the Appellant in any of those hearings. Today also nobody appeared on behalf of the Appellant. It appears that the Appellant is not interested in pursuing this appeal. In view of the

above as per Rule 20 of Customs, Excise & Service Tax Appellate Tribunal (Procedure) Rules, 1982 the appeal is dismissed for non-prosecution, with liberty to apply for recalling the order.

(Operative part pronounced in Court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

Prasad